COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 192 OF 2017 & IA NO. 1033 OF 2017

Dated: 27th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of: Meghalaya Power Distribution Corporation Ltd. Vs. Meghalaya State Electricity Regulatory Commission				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Sakie Jakharia		
Counsel for the Respondent(s)	:	Mr. Raunak Jain <i>h/f</i> Mr. Buddy A. R	anganadh	an for R-1

Ms. Ritika Singhal Ms. Mandakini Ghosh for R-2

<u>ORDER</u>

I.A. No. 1033 of 2017

(Appln. for intervention)

The Applicant/Caveator has filed this application praying that it may be impleaded as party respondent in this appeal.

We have heard learned counsel for the appellant and learned counsel for the respondent. For the reasons stated in the application, without expressing any opinion on the merits of the matter, application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within one week.

We are informed by learned counsel for the appellant that there are some inadvertent errors as regards paragraph numbers in the appeal. Since the amended appeal is being filed now, let the errors with regard to paragraph numbers be corrected. On such amended appeal being filed, learned counsel for the respondents may file reply within four weeks from that day. Rejoinder may be filed within two weeks after the reply filed by the respondents.

List the matter on 08.02.2018.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson